## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 669/2015

IN THE MATTER OF:	
Intec Capital Ltd.	Petitioner
v.	
Star Grand Villa Pvt. Ltd.	Respondent
SECTION: UNDER SECTION 433(e) & (f), 43	4 of Companies Act
	Order delivered on 11.07.2017
Coram:	
CHIEF JUSTICE M.M. KUMAR	
Hon'ble President	
Deepa Krishan	
Hon'ble Member (T)	
ODDER	

## <u>ORDER</u>

The matter has been called twice. No one is present on behalf of petitioner either in pre-lunch session or in the post lunch session.

Consequently, the petition is dismissed for non-prosecution.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet